

charge in improving the quality and reducing the price of their products. The Tariff Commission while going into the cost structure of products referred to it recommends ways and means of helping the concerned industry, including the improvement of its products. The Commissioner of Civil Supplies also assists some of the industries in this regard. The Indian Standards Institute also helps by evolving acceptable standards for different indigenous products.

**P. L. 480 Funds**

9753. SHRI G. C. DIXIT :  
 SHRI VASUDEVAN NAIR :  
 SHRI H. N. MUKERJEE :  
 SHRI SHIV KUMAR  
 SHASTRI :  
 SHRI BHARAT SINGH  
 CHAUHAN :  
 SHRI BRIJ BHUSHAN LAL :

Will the Minister of FINANCE be pleased to state the reaction of Government to the statement made at Hyderabad on the 20th April, 1968 by Mr. Francis Thomas, American Counsel at Madras to write off P. L. 480 Funds in India ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Government have seen press reports of the meeting between the Andhra Pradesh Chambers of Commerce and Industry and Mr. Thomas. According to Mr. Thomas these reports are quite incorrect and he does not subscribe to the views alleged to have been expressed by him. In view of this Government do not feel called upon to express any reaction.

**Import of Soviet Rigs and Machinery**

9754. SHRI G. C. DIXIT : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

- (a) the value of rigs and other machine imported from U. S. S. R. for oil prospecting and boring purposes and not used so far ;  
 (b) the month and year of their landing in India ; and  
 (c) whether these are not being used because they are obsolete ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). All the rigs and machines imported from the U. S. S. R. have been put to use. These rigs and machines have been purchased over the period May 1956 to October 1963 and have been received in different consignments at different times of which full details are not readily available.

(c) Does not arise.

**Krishna Water Dispute**

9755. SHRI K. NARAYANA RAO :  
 SHRI RABI RAY :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Government of Andhra Pradesh have requested the Central Government to refer the Krishna water dispute to a tribunal under the Inter-State Waters Dispute Act ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes.

(b) The Chief Ministers of Andhra Pradesh, Mysore and Maharashtra have been addressed urging upon them the need for an early settlement of this dispute in the larger national interest. Their replies are awaited.

**Agricultural Credit Corporation in State**

9756. SHRI VIRBHADRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have taken a decision to set up Agricultural Credit Corporations in the States ; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A Bill to provide for the setting up of Agricultural Credit Corporations in the States and Union territories is being introduced today.

(b) A statement is enclosed.

### Statement

#### Broad details of the proposed Agricultural Credit Corporations

- (i) The Corporations may be set up in the States of Assam, Bihar, Orissa, West Bengal and Rajasthan and in the Union territories of Manipur and Tripura. It will also be open to any other State or Union territory to set up a similar corporation after obtaining the prior approval of the Central Government.
- (ii) The authorised capital of the Corporation shall be between Rs. 1 crore and Rs. 5 crores, depending on the requirements of each State. The share capital will be contributed by the Central Government (30%), the State Government (20%), and the Reserve Bank (20%), the balance (30%) being contributed by the State Bank and its subsidiaries, other commercial banks and the Food Corporation.
- (iii) The Corporation will be managed by a Board of Directors consisting of seven persons. The Chairman and the Managing Director will be nominated by the Central Government, while two directors will be nominated by the State Government, one of whom shall be a non official. The Reserve Bank will nominate one director and the other two will be elected by the State Bank and its subsidiaries, the other commercial banks and the Food Corporation, if they hold shares in the Corporation.
- (iv) The principal business of the Corporation will be to grant loans and advances for periods not exceeding five years for agricultural and allied operations, to agriculturists, agricultural marketing and processing societies, co-operative farming societies, central co-operative banks and primary agricultural credit societies. It will also be authorised to perform other types of business which a cooperative bank is generally authorised to transact.

- (v) The Corporation will receive deposits from the public and also borrow necessary working funds from the Reserve Bank, in the same manner as a State Co-operative Bank, and from the Central and State Governments and other institutions as may be approved by the Central Government.
- (iv) The Reserve Bank will be clothed with necessary powers to issue instructions to the Corporation in regard to its lending policy and with regard to other matters, as are already available to the Reserve Bank in respect of a cooperative bank.

#### Investment by Foreign Private Enterprises in India

9757. SHRI KASHI NATH PANDEY: Will the Minister of FINANCE be pleased to state :

- (a) the amount of capital invested by Private enterprises from U.S.A., U.S.S.R., Germany. Finance each year during the period from 1965 to 1967 in various businesses in India ; and
- (b) the yearly profits remitted to these countries on the investments made in India ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Two statements are laid on the Table of the Lok Sabha. [*Placed in Library. See No. LT-1195/68*].

#### Second Refinery at Dahej

9758. SHRI M. B. RANA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

- (a) whether it is a fact that oil has been found in Broach District and Dahej ;
- (b) if so, whether Government propose to open a second refinery there ; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) Oil was found in the Ankleshwar field